

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT – 2

ITEM No223
CP 72 of 2019

Proceedings under Section 241-242 of Co act, 2013

IN THE MATTER OF:

Gangaram Prabhudas Patel & Anr
V/s

.....Applicant

Magalam Infracon(Gujarat) Pvt Ltd & Ors

.....Respondent

Order delivered on 27/09/2022

Coram:

Learned Counsel.Deepti Mukesh, Learned
Counsel'ble Member(J)
Ajai Das Mehrotra, Learned Counsel'ble Member(T)

PRESENT:

For the Applicant : Mr. Priyal Parikh, Adv.
For the Respondent : Ms. Vaibhavi Parikh, Adv. for R-1 & 2
Mr Manoj Chouhan, for R-3

ORDER

Learned Counsel Ms. Priyal for the petitioner states that they have been instructed to appear in the matter. She seeks time to take appropriate steps to receive the instructions, papers and proceedings. Learned Counsel Ms. Vaibhavi Parikh for respondent no.1 & 2 states that order dated 27.07.2022 is complied. Learned Counsel Mr. Chouhan for respondent no.3 makes oral requests that the order dated 27.07.2022, for proceeding ex-parte against respondent no.3 be set aside and they may be granted one more opportunity to file their reply. Oral request is considered and granted. Order dated 27.07.2022 for proceeding ex-parte against the respondent no.3 is set aside. respondent no.3 is given 10 days' time to file reply. Rejoinder, if any, after receiving the reply of respondent no.3 within three weeks'.

List on 24.11.2022

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**